

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
T.C.P.NO.488/I&BC/NCLT/MB/MAH/2017

IN THE MATTER OF WINDING UP UNDER SECTION 433(e) and (f) read with Section 434 AND SECTION 439 OF THE COMPANIES ACT, 1956.

**INDIA FACTORING AND FINANCE
SOLUTIONS PRIVATE LIMITED**

.... **Petitioner.**

Versus

SOLUTION WELLNESS LIMITED

..... **Respondent**

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Mr. Sandesh Godse Advocate for the Petitioner present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER

Heard on : 17.08.2017

Pronounced on : 18.08.2017

1. The Learned Representative from the side of the Petitioner is present.
2. Precipe dated 14.08.2017 is placed on record alongwith the "Settlement Agreement" .
3. The Learned Representative of the Petitioner has stated that in terms of the "Settlement Agreement", he is seeking permission to withdraw the Petition.
4. The "Settlement Agreement" be made part of the Order.
5. In view of the "Settlement Agreement" the Petition is allowed to be withdrawn.
To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
Dated: 18.08.2017

Sd/-

M.K. Shrawat
Member (Judicial)